

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1470 of 2019

IN THE MATTER OF:

Ketki Shah Talati

...Appellant

Vs

Mirador Constructions Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Srijan Sinha and Mr. Himanshu Chaubey,
Advocates.**

For Respondent:

ORDER

17.12.2019: The Appellant has challenged order dated 16th July, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, which reads as follows:

“ORDER

18. C.P. (IB)-1707(MB)/2019

Heard both sides. Parties are directed to file the written submissions within seven days. Reserved for orders.”

2. The appeal has been filed after a long delay without a petition for condonation of delay and therefore, not maintainable in view of Section 61(2) of the Insolvency and Bankruptcy Code, 2016.

3. The appeal being barred by limitation in terms of Section 61(2) of the I&B Code, in absence of petition for condonation of delay and having no cause of action, it is dismissed. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/sk